

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

DATE : 05.07.2018

Appeal No. 224 of 2018

Surabhi Industries Ltd.
Surabhi House,
F. P. No. 206, B/h. Old Sub-Jail, Ring road,
Khatodara, Surat – 395002, Gujarat. Appellant

Versus

BSE Ltd.
Phiroze Jeejeebhoy Towers,
Dalal Street, Mumbai – 400 001. ... Respondent

Mr. J. J. Bhatt, Advocate with Ms. Rinku S. Valanju, Advocate i/b R. V.
Legal for the Appellant.

Mr. Tomu Francis, Advocate with Mr. Vivek Shah, Advocate for the
Respondent.

CORAM : Justice J. P. Devadhar, Presiding Officer
Dr. C. K. G. Nair, Member

Per : Justice J. P. Devadhar (Oral)

1. Not on board. By the consent of the parties, taken up for hearing.
2. This appeal is filed to challenge the communication of Bombay Stock Exchange Ltd. ('BSE' for short) of July 2, 2018.
3. After the matter was argued for some time, counsel for the appellant states that instead of pursuing the appeal appellant would make representation to BSE within a period of one week from today.
4. Accordingly, appellant is permitted to make a representation to BSE. If a representation is made by the appellant, BSE shall consider and dispose

of the same in accordance with law within a period of three weeks from the date of receiving the representation.

5. Appeal is disposed of in the aforesaid terms with no order as to costs.

Sd/-
Justice J. P. Devadhar
Presiding Officer

Sd/-
Dr. C. K. G. Nair
Member

05.07.2018
Prepared & Compared by
PTM